

ITEM NO.35

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3030/2021

MANOJ KUMAR PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.
WITH
SLP(Cr1) No. 4464/2021 (II)

Respondent(s)

Date : 21-09-2022 This petition was called on for hearing today.

For Petitioner(s)

Mrs. Rachna Gupta, AOR
Mr. Abhishek Misra, Adv.
Ms. Purnima Jain, Adv.
Ms. Deepika Mishra, Adv.
Mr. Mohit D. Ram, AOR
Ms. Monisha Handa, Adv.
Mr. Anubhav Sharma, Adv.

For Respondent(s)

Mr. Bhuwan Raj, AOR
Mr. Jitendra Mohapatra, Adv.
Ms. Manju Savita, Adv.
Mr. Anubhav Mehrotra, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

SLP(Cr1.) No.3030/2021

Respondent No.1 has not entered appearance, despite being
duly served.

Ld. Advocate-on-record, Ms. Rachna Gupta undertakes to
file vakalatnama and counter affidavit on behalf of respondent

contd....

No.1 and prays for time in that regard. The undertaking is accepted and time of four weeks is granted for doing the needful.

Respondent Nos.2 to 4 are respondent Nos.1 to 3 in the connected matter i.e. SLP(Cr1) No.4464/2021 where they are represented; as such, service upon respondent Nos.2 to 4 is deemed to be complete. No one has entered appearance.

Ld. Advocate-on-record, Mr. Bhuwan Raj undertakes to file vakalatnama on behalf of respondent Nos.2 to 4 in the course of the day. The undertaking is accepted. Office shall verify the filing and update the records and respondent Nos.2 to 4 shall have four weeks to file their counter affidavit, if any.

SLP(Cr1) No. 4464/2021

Respondent Nos.1 to 3 are granted four weeks' time for filing counter affidavit.

List on 9.11.2022.

AVANI PAL SINGH
Registrar